

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)- 614 /ND/2018

In the matter of

Nuvoco Vistas Corporation Ltd.PETITIONER
Vs.
WIG Brothers Constructions (P) Limited .. RESPONDENT

SECTION :

Under Section 9 of IBC Code , 2016

Order delivered on 24.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Gaurav Bahl, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that despite the vigorous efforts made, the petitioner has not been able to serve notice to the Corporate Debtor. This Tribunal hence directs the petitioner Company to send one more notice to the Corporate Debtor, particularly, to the registered office address. The petitioner will effect the service of notice as reflected in the Master Data of the Company maintained by the MCA as well and as in relation to the next date of hearing which is fixed on 08.2.2018.

Dasti process is also allowed. Notice shall also be taken by the Registry on receipt of process fee from the petitioner to the Corporate Debtor within a week.

List on 08.2.2018.

-Sd/-
(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit
24.1.2018